

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 03

Service Tax Appeal No. 384 of 2011

[Arising out of OIA-66/2011/STC/KANPAZHAKAN/COMMR-A-/AHD passed by Commissioner of Service Tax-
SERVICE TAX – AHMEDABAD]

M/s. Lyka Engineering Services

2nd Floor, Baronet Shopping Center,
Sabarmati, AHMEDABAD-GUJARAT.

.....Appellant

VERSUS

C.S.T.-Service Tax – Ahmedabad

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic
CENTRAL EXCISE BHAVAN, AMBAWADI, AHMEDABAD,
GUJARAT-380015

.....Respondent

APPEARANCE:

Sh. Bishan R. Shah, C.A.appeared for the Appellant

Sh. S.K. Shukla, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO.A/ 11901 /2019

DATE OF HEARING: 30.09.2019

DATE OF DECISION: 30.09.2019

RAMESH NAIR

The appellant is proprietary concern. Sh. Bishan R. Shah Ld. Chartered Accountant appearing for the appellant submits that the Proprietor Smt. Parulben has expired and he submitted her death certificate issued by Government of Gujarat, Department of Health and Family Welfare. Considering the submissions made by the Ld. Counsel. The appeal is abated and disposed of, accordingly.

(Dictated & pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**